

(2018) 05 DEL CK 0441

In the Delhi High Court

Case No : W.P.(C) 5999 OF 2018 & CM Nos. 23374-75 OF 2018

NINIKA DHAWAN

APPELLANT

Vs

UNION OF INDIA & ANR

RESPONDENT

Date of Decision : 29-05-2018

Acts Referred:

Administrative Tribunals Act, 1985 — Section 3, 14(1)(a)

Citation : (2018) 05 DEL CK 0441

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Jayant Mehta, hruti Iyer, Ananda K, Subhankar, Rakesh Kumar, Naresh Kaushik Omung Gupta, Devik SinghNaman Maheshwari

Judgement

1. Aggrieved by Seniority List (Annexure P-1), petitioner had made a Representation (Annexure P-4) to respondent on 11th May, 2018 while pointing out that persons, who were junior to petitioner, have been shown senior in the said list.

2. Learned counsel for petitioner submits that there is no response to the aforesaid Representation (Annexure P-4) and that Departmental Promotion

Committee meeting is to take place shortly to consider the case for promotion from Assistant Managers to Deputy Managers and before the

promotions take place, petitioner's Representation (Annexure P-4) against Seniority List (Annexure P-1) ought to be considered.

3. Despite service of advance notice, there is no Representation on behalf of respondent.

4. In the facts and circumstances of this case, it is deemed appropriate to dispose of this petition with direction to respondent to effectively consider

petitioner's Representation (Annexure P-4) and to give a speaking response

thereto, within a period of six weeks and to convey the fate of said

Representation to petitioner within a week thereafter, so that petitioner may avail of the remedies as available in law, if need be. Till fate of

petitioner's Representation is made known to her, promotions to the post of Deputy Managers be not finalized.

5. Respondent be apprised of this order forthwith, to ensure its compliance.

6. With aforesaid direction, this petition and the applications are disposed of.

Copy of this order be given dasti to petitioner's counsel.